GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO. 466

TO BE ANSWERED ON: 03.12.2025

DATA PROTECTION BOARD OF INDIA

466. SHRI PRAVEEN PATEL: SMT. KAMALJEET SEHRAWAT:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the current timeline for the full implementation of all Digital Personal Data Protection (DPDP) Act rules and regulations;
- (b) the manner in which the Data Protection Board of India is being established by the Government and its mechanism for penalising non-compliance;
- (c) whether a simplified framework has been created for small and medium enterprises to comply with the DPDP Act;
- (d) the manner in which the Government is coordinating with international bodies on cross border data transfer compliance mechanisms; and
- (e) the specific steps taken by the Government to educate citizens about their new digital rights under the DPDP Act?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA)

(a) to (e): The Digital Personal Data Protection Act, 2023 (DPDP Act), and the Digital Personal Data Protection Rules, 2025 have been notified on 13 November 2025, They provide a timelines for implementation of relevant provisions. In terms of the provision of the Rules, Digital Data Protection Board has been notified.

The Act and the Rules provide for a simplified compliance framework for start-ups and certain data fiduciaries.

The Act and Rules provide for Government to notify jurisdictions where transfer of personal data may be restricted.

The Government is also ensuring widespread awareness and adoption of the DPDP Act by educating citizens on their rights and responsibilities. Capacity-building initiatives, including workshops, conferences, expert sessions, and digital outreach campaigns are also being undertaken.
